

(d) The Management of the School levelled counter allegations against the teacher and stated that this services were terminated as he did not report for duty by the prescribed date.

(e) and (f). No further explanation was necessary as the Enquiry Officer had confirmed the allegations made by the School authorities.

High Court Judges

1874. **Shri Veerappa**: Will the Minister of Home Affairs be pleased to state whether there are any High Court judges belonging to the Scheduled Castes?

The Minister of Home Affairs (Shri Lal Bahadur Shastri): Government do not keep any record of the caste to which a High Court Judge belongs.

Iron Ore Deposits in Andhra

1875. **Shri M. N. Swamy**: Will the Minister of Mines and Fuel be pleased to state:

(a) whether Government are aware of the fact that huge quantities of iron ore deposits exist at Koni-Jedu, Pernametta and in some belts around Addinki of Ongole Tq., Guntur district of Andhra Pradesh; and

(b) if so, the steps taken to tap these resources?

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): (a) Yes, Sir. There are large quantities of iron ore in all these areas.

(b) As the quality of the ore is low, there are no immediate prospects of exploitation.

Loans to Virginia Tobacco Growers

1876. **Shri M. N. Swamy**: Will the Minister of Finance be pleased to state:

(a) whether any proposals have been received from Andhra Pradesh Government regarding the grant of loans in advance to Virginia Tobacco growers; and

(b) if so, the reaction of the Union Government?

The Minister of Finance (Shri Morarji Desai): (a) and (b). In 1960 the Andhra Pradesh Government had asked for a loan of Rs. 2 crores for giving aid to the tobacco cultivators in Andhra Pradesh. They were advised that as agricultural loans fell within the State field, it was for the State Government to sanction the loan assistance to the tobacco cultivators in Andhra Pradesh.

Gold Deposit

1877. **Shri P. C. Borooah**: Will the Minister of Mines and Fuel be pleased to state:

(a) whether it is a fact that an expert of the Geological Survey of India has detected gold bearing sand in the Charugarh and Kali rivers in Pitogarh district;

(b) if so, what steps are being taken to assess the availability of gold deposits in the area; and

(c) what other important minerals, if any, have been detected by the experts in that area?

The Deputy Minister of Mines and Fuel (Shri Hajarnavis): (a) No, Sir. However, the occurrence of small quantities of gold in the Himalayan rivers is already well known.

(b) Does not arise.

(c) None.

"Peking Review"

1878. **Shri D. C. Sharma**: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that U.P. Government have proscribed issue of the "Peking Review" dated the 15th December, 1957 which contains a map depicting the northern frontiers of India erroneously and some objectionable matter;

(b) whether any action has been taken by Government of India to

confiscate all such copies in other States; and

(c) if so, the details thereof?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) No. The Government of Uttar Pradesh have, however, proscribed issue No. 50 of the "Peking Review" dated the 15th December, 1961, under section 4 of the Criminal Law Amendment Act, 1961.

(b) and (c). The Government of India have prohibited the entry into India of this issue of the magazine under section 19 of the Sea Customs Act, 1878.

Engineering College in Madras

1879. Shri Elayaperumal: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether the Central Government have received any representation from the Government of Madras to open any new Engineering Colleges in that State; and

(b) if so, what action has been taken by the Central Government?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b). No such representation has been received. A Regional Engineering College has however been sanctioned. The State Plan also includes provision for starting an engineering college in the private sector.

Payment of Dearness Allowance and Overtime Allowance

1880. { **Shri Bhakt Darshan:**
Shri Ansar Harvani:
Shrimati Subhadra Joshi:
Shri Inder J. Malhotra:

Will the Minister of Finance be pleased to state:

(a) whether arrears of overtime allowance will be paid from Novem-

ber, 1961 to those employees whose slab changes after the increase of D.A. from that date; and

(b) if not, the reasons therefor?

The Minister of Finance (Shri Morarji Desai): (a). Yes, Sir, in cases where overtime allowance is calculated on the basis of emoluments including dearness allowance.

(b). Does not arise.

Salesmen at Custom House, Calcutta

1881. Shrimati Renu Chakravartty: Will the Minister of Finance be pleased to state:

(a) whether preventive officers are employed as salesmen in the retail shop at Customs House, Calcutta;

(b) whether Government sanctioned such appointments;

(c) whether auctions are also being conducted by them;

(d) whether accounts of sale proceeds are properly maintained in the files and registers;

(e) whether private negotiations are made with the approval of Government; and

(f) whether there has been any enquiry in the matter?

The Minister of Finance (Shri Morarji Desai): (a) to (d). There has been no formal appointment of Preventive Officers as "Salesmen". Sales by retail were tried on an experimental basis at the Calcutta Custom House and were attended to by members of the Preventive Staff. So also are the Custom House auctions, which are conducted by the staff of the Preventive Department under the supervision of Senior Customs Officers. Accounts of the sale proceeds have been duly maintained.

(e) The general orders issued by Government regarding the disposal of confiscated goods provide for sale by private negotiations at a fair price under the orders of the Collector con-